

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 237 of 2015 & IA No. 390 of 2015
(Connected with A.No. 223 of 2015 & A.No. 225 of 2015)

Dated: 02nd March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza and Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and
Mr. D. V. Raghuvamsy for R.1
Mr Vishanl Anand and Ms Nishtha
Kumar for TPC

ORDER

The learned counsel for the State Commission has filed its reply. Learned counsel for other respondents submits that they do not propose to file counter Affidavit/reply but wish to argue on merits. Learned counsel for the appellant is granted one weeks time to file rejoinder.

Post the matter for hearing on **03rd May, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt